

RBI/2025-26/92 DOR.AML.REC.56/14.06.001/2025-26

October 09, 2025

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA,1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Amendment of 02 Entries

Please refer to paragraph 51 of the RBI Master Direction on Know Your Customer dated February 25, 2016 as amended on August 14, 2025 (MD on KYC), in terms of which "Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals / entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC)."

2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC / 16188 dated October 06, 2025 wherein the Security Council Committee pursuant to resolutions 1267 (1999), 1989 (2011) and 2253 (2015) concerning ISIL (Da'esh), Al-Qaida and associated individuals, groups, undertakings and entities enacted the amendments specified with strikethrough and / or underline in the entries below on its ISIL (Da'esh) and Al-Qaida Sanctions List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2734 (2024) and adopted under Chapter VII of the Charter of the United Nations.

A. Individuals

QDi.065 Name: 1: ABD EL KADER 2: MAHMOUD 3: MOHAMED 4: ELSAYED

دا در ود د ا د يملقعسحبا : Name (original script)

Title: na Designation: na DOB: 26 Dec. 1962 POB: Egypt Good quality a.k.a.: a) Es Sayed, Kader b) Abdel Khader Mahmoud Mohamed el Sayed Low quality a.k.a.: na

Nationality: Egypt Passport no: na National identification no: na Address: na Listed on: 24 Apr. 2002 (amended on 26 Nov. 2004, 7 Jun. 2007, 16 May 2011, 1 May 2019, 15 Nov. 2021, 6 Oct.2025) Other information: Italian Fiscal Code: SSYBLK62T26Z336L.Sentenced to 8 years imprisonment in Italy on 2 February 2004.Considered a fugitive from justice by the Italian authorities. Reportedly killed in the border region of Afghanistan and Pakistan in 2012. Review pursuant to Security Council resolution 1822 (2008) was concluded on 22 Apr. 2010. Review pursuant to Security Council resolution 2253 (2015) was concluded on 21 Feb. 2019. Review pursuant to Security Council resolution 2368 (2017) was concluded on 15 November 2021.

INTERPOL-UN Security Council Special Notice web link:

https://www.interpol.int/en/How-we-work/Notices/View-UN-Notices-Individuals

QDi.187 Name: 1: ARIS 2: SUMARSONO 3: na 4: na

Title: na Designation: na DOB: 19 Apr. 1963 POB: Gebang village,Masaran, Sragen, Central Java, Indonesia Good quality a.k.a.: a) Zulkarnan b) Zulkarnain c) Zulkarnin d) Arif Sunarso e) Zulkarnaen f) ArisSunarso g) Ustad Daud Zulkarnaen Low quality a.k.a.: a) Murshid b) Daud c) Pak Ud d) Mbah Zul e) Zainal Arifin f) Zul g) AbdullahAbdurrahman h) Abdul i) Abdurrahman Nationality: Indonesia Passport no: na National identification no: na Address: a) Desa Gebang, Kecamatan Masaran, Kabupaten Sragen, Jawa Tengah, Indonesia b) DesaTaman Fajar, Kecamatan Probolinggo, Kabupaten Lampung Timur, Lampung, Indonesia Listed on: 16 May 2005 (amended on 17 Apr. 2019,15 Nov. 2021, 27 May 2022, 6 Oct. 2025) Other information: He was sentenced to 15 years in prison in Indonesia in January 2022. Review pursuant to Security Council resolution 1822 (2008) was concluded on 8 Jun. 2010. Review pursuant to Security Council resolution 2253 (2015) was concluded on 7 June 2018. Review pursuant to Security Council resolution 2368 (2017) was concluded on 15 November 2021. INTERPOL-UN Security Council Special Notice web link:

https://www.interpol.int/en/How-we-work/Notices/View-UN-Notices-Individuals.

3. In accordance with paragraph 58 of resolution 2610 (2021), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above entries at the following URL:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list/summaries.

4. Press release dated October 06, 2025 regarding the above can be found at

https://press.un.org/en/2025/sc16188.doc.htm

Further, the UNSC press releases concerning amendments to the list are available at

URL: https://www.un.org/securitycouncil/sanctions/1267/press-releases

5. The details of the sanction measures and exemptions are available at the following

URL: https://www.un.org/securitycouncil/sanctions/1267#further_information

6. In view of the above, REs are advised to take appropriate action in terms of paragraph

51 of the MD on KYC and strictly follow the procedure as laid down in the UAPA Order

dated February 02, 2021 (amended on April 22, 2024) annexed to the MD on KYC.

7. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban

are available at:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list

https://www.un.org/securitycouncil/sanctions/1988/materials

8. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request

for de-listing received by any RE is to be forwarded electronically to Joint Secretary

(CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to

be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can

submit their request for delisting to an independent and impartial Ombudsperson who

has been appointed by the United Nations Secretary-General. More details are available

at the following URL:

https://www.un.org/securitycouncil/ombudsperson/application

9. REs are advised to take note of the aforementioned UNSC communications and

ensure meticulous compliance.

Yours faithfully,

(Veena Srivastava)

Chief General Manager